

(Vote on account)
Bill

Shri Sachindra Chaudhuri: I introduce the Bill.

I beg to move:

"That the Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of India for the services of a part of the financial year 1966-67, be taken into consideration."

Mr. Speaker: The question is:

"That the Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of India for the services of a part of the financial year 1966-67, be taken into consideration."

The motion was adopted.

Mr. Speaker: The question is:

"That clauses 1, 2 and 3, the Schedule, the Enacting Formula and the Title stand part of the Bill".

The motion was adopted.

Clauses 1, 2, and 3, the Schedule, the Enacting Formula and the Title were added to the Bill.

Shri Sachindra Chaudhuri: I beg to move:

"That the Bill be passed".

Mr. Speaker: Motion moved:

"That the Bill be passed".

Shri Hari Vishnu Kamath: Before the House passes this Bill, I would only express the hope that the *via media* or *modus vivendi* which you have suggested and which the Finance Minister also has more or less endorsed, will be successful this year and it will be brought into being also this year, and this being the last year of the Third Lok Sabha, we hope that the 3-men committee will be able to go into it this year.

Mr. Speaker: We shall see.

The question is:

"That the Bill be passed".

The motion was adopted.

13.33 hrs.

SEAMEN'S PROVIDENT FUND BILL—contd.

RAJYA SABHA AMENDMENTS

The Minister of State in the Ministry of Transport and Aviation (Shri C. M. Poonacha): I beg to move:

"That the following amendments made by Rajya Sabha in the Seamen's Provident Fund B.I, 1965 be taken into consideration:

"Enacting Formula

(1) That at page 1, line 1, for the word 'Sixteenth', the word 'Seventeenth' be substituted.

Clause 1

(2) That at page 1, line 4, for the figure '1965' the figure '1966' be substituted.

Clause 9

(3) That at page 6, line 26, for the figure '288' the figure '228' be substituted."

These are consequential amendments.

13.34 hrs.

[MR. DEPUTY-SPEAKER in the Chair]

Shri Hari Vishnu Kamath (Hosangabad): When was this Bill passed?

Shri C. M. Poonacha: It was passed by this House in September, 1965.

Mr. Deputy-Speaker: The Bill was passed by the Lok Sabha on the 20th September, 1965 and then transmitted to the Rajya Sabha.

Shri Hari Vishnu Kamath: Why is the figure '288' being changed to '228'?

Shri C. M. Poonacha: It is a typographical mistake or a printer's mistake.

Mr. Deputy-Speaker: The question is:

"That the following amendments made by Rajya Sabha in the Seaman's Provident Fund Bill, 1965, be taken into consideration:

"Enacting Formula

- (1) That at page 1, line 1, for the word 'Sixteenth', the word 'Seventeenth' be substituted.

Clause 1

- (2) That at page 1, line 4, for the figure '1965' the figure '1966' be substituted.

Clause 9

- (3) That at page 6, line 26, for the figure '288', the figure '228' be substituted."

The motion was adopted.

Mr. Deputy-Speaker: The question is:

"Enacting Formula

- (1) That at page 1, line 1, for the word 'Sixteenth', the word 'Seventeenth' be substituted.

The motion was adopted.

Mr. Deputy-Speaker: The question is:

"Clause 1

- (2) That at page 1, line 4, for the figure '1965' the figure '1966' be substituted."

The motion was adopted.

Mr. Deputy-Speaker: The question is:

'Clause 9

- (3) That at page 6, line 26, for the figure '288', the figure '228' be substituted."

The motion was adopted.

Shri C. M. Poonacha: I beg to move:

"That the amendments made by Rajya Sabha be agreed to."

Mr. Deputy-Speaker: The question is:

"That the amendments made by Rajya Sabha be agreed to."

The motion was adopted.

13.36 hrs.

DEMANDS* FOR SUPPLEMENTARY GRANTS (GENERAL) 1965-66.

Mr. Deputy-Speaker: The House will take up discussion and voting on the Supplementary Demands for Grants in respect of the Budget (General) for 1965-66.

1.—Expenditure met from Revenue

DEMAND NO. 4—OTHER REVENUE EXPENDITURE OF THE MINISTRY OF CIVIL AVIATION

Mr. Deputy-Speaker: Motion moved:

"That a Supplementary sum not exceeding Rs. 1,39,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1966, in respect of 'Other Revenue Expenditure of the Ministry of Civil Aviation'."

DEMAND NO. 7—OTHER REVENUE EXPENDITURE OF THE MINISTRY OF COMMERCE

Mr. Deputy-Speaker: Motion moved:

"That a Supplementary sum not exceeding Rs. 1,000 be granted to the President to defray the

*Moved with the recommendation of the President.